

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 12 OF 2016 &
1236, 1203 & 813 OF 2018 IN
APPEAL NO. 297 OF 2015

Dated : 07th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd.	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission	Respondent(s)
Counsel for the Appellant (s)	:	Ms. Bhargavi Kannan
Counsel for the Respondent(s)	:	Mr. Manoj Kumar Sharma for Mr. Pradeep Misra for R-1

ORDER
IA No.1203 of 2018 – (for modification of order)

The prayer sought by the Learned counsel appearing for the Appellant in the IA are :-

- a) Allow the present Application ;
- b) List the Modification Application urgently on 06.09.2018 or such other earliest date as convenient to the Hon'ble Tribunal; and
- c) such further and other relief's this Hon'ble Tribunal may deem fit and expedient.

We have heard learned counsel appearing for the Appellant.

During the course of the submission, learned counsel appearing for the Appellant, at the outset submitted that the instant application filed by the Appellant may kindly be

dismissed as not pressed, reserving liberty to the Appellant to file fresh application for seeking the appropriate relief in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant, as stated above, the instant application filed by the Appellant is dismissed as not pressed reserving liberty to the Appellant to file fresh application for seeking the appropriate relief in the interest of justice and equity, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr